

**Misc.(J) Case No. 45/2022**

**ORDER**

**01-09-2022**

Learned counsel for petitioner filed a petition No. 2686/2022 through her learned counsel stating inter alia that both parties have mutually decided to compromise their case and as such the petitioner intends to withdraw the instant case.

Seen the petition. Since, petitioner is not inclined to proceed with the case, there is no point to proceed with the case.

Situated thus, prayer is allowed and accordingly, the instant case stands dismissed on withdrawal.

**(C.B. Gogoi)**  
District Judge  
Sonitpur, Tezpur